

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

20

OA 525/97

Date of decision: 1.5.97

Between:

V. Sai Prasad Sastry ... Applicant

And

1. Chief Commissioner of Income-tax,
Ayakar Bhavan,
Hyderabad.
2. Sri A.S.Sastry,
Income-tax Officer,
Ward-V(3), ... Respondents

Shri P.B.Vijayakumar ... Counsel for applicant
Shri NR Devaraj, SCGSC ... Counsel for respondents


CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

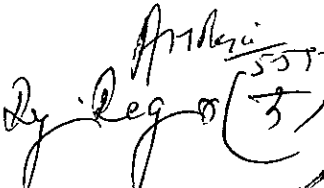
O R D E R

Heard Shri Gurupadam for Shri P.B.Vijayakumar
on behalf of the applicant and Shri Devaraj, Senior Standing
Counsel for the respondents.

2. It is submitted by Shri Devaraj that the impugned
order in the OA has since been superseded by another order
cancelling the earlier transfer. The OA has, therefore,
become infructuous. This is confirmed by the learned counsel
for the applicant. Hence the OA is dismissed as having
become infructuous.


(H. Rajendra Prasad)
Member (Admve.)

1st May, 1997


By Registrar (3)

OA.525/97.

(21)

Copy to:-

1. Chief Commissioner of Income Tax,
Ayakar Bhavan, Hyderabad.
2. Sri A.S.Sastry, Income Tax Officer,
Ward-V(3),
3. One copy to Shri P.B.Vijaya Kumar, Advocate,
CAT, Hyderabad.
4. One copy to Mr. NR. Devaraj, CGSC. CAT. Hyd.
5. One copy to Hon'ble ~~Shri~~ Member(A).
6. One copy to D.R. (A)
7. One spare copy.

kku.

9/6
11/6/97

T COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR. JUSTICE~~
~~VICE CHAIRMAN~~

~~and~~

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 1-5-1997

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

C.A.No. 525/87

R.A.No.

tw.p.

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed. *As in my instructions*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
बेङ्गलूर/DESPATCH
110 JUN 1997
हैदराबाद ब्याच
HYDERABAD BENCH